BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO 555/2024/PB

IN THE MATTER OF:

SUO MOTO ORIGINAL APPLICATION REGARDING NEWS ITEM TITLED "INDIA LOST 2.33 MILLION HECTARES OF TREE COVER SINCE 2000, GLOBAL FOREST WATCH" APPEARING IN THE INDIAN EXPRESS DATED 13.04.2024

INDEX

S.No.	Description of Documents	Page(s)
1	AFFIDAVIT ON BEHALF OF RESPONDENT NO. 09 (STATE OF CHHATTISGARH) IN COMPLIANCE OF ORDER DATED 18.11.2025	1 - 7
2	A COPY OF THE APPOINTMENT OF DEPONENT AS OFFICER-IN-CHARGE	8 - 9
3	VAKALATNAMA	10

RAIPUR

DATE: 28.03.2025

(ABHISHEK PANDEY)

ADVOCATE

STANDING COUNSEL, STATE OF CHHATTISGARH

NOTARY
ISHWAR LAL SAHU
NOTARY/ADVOCATE
RAIPUR (C.G.) INDIA
REG. No.-17585
GOVT. OF INDIA

NOTARIAL CANCELLED NOTARIAL
CANCELLED

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO 555/2024/PB

IN THE MATTER OF:

SUO MOTO ORIGINAL APPLICATION REGARDING NEWS ITEM TITLED "INDIA LOST 2.33 MILLION HECTARES OF TREE COVER SINCE 2000, GLOBAL FOREST WATCH" APPEARING IN THE INDIAN EXPRESS DATED 13.04.2024

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 09 (STATE OF CHHATTISGARH) IN COMPLIANCE OF ORDER DATED 18.11.2025

I, Shri Raju Agasimani, S/o Mr Tulasigerappa aged about 46 years, presently posted as Chief Conservator of Forests, Raipur Circle, Chhattisgarh, and the Officer-in-charge of the instant case, am duly authorized to submit the present reply and do hereby state as under:

1) At the outset, it is most respectfully submitted that the answering respondent has the utmost regard and respect for the majesty of the Hon'ble Tribunal and has always ensured compliance with the directions issued by this Hon'ble Tribunal.

2) That the present affidavit is being filed in compliance with the order dated 18.11.2024 of this Hon'ble Tribunal in the present matter. The relevant part of the order is reproduced below:

> *"14. Having also considered the issue that loss of trees is Pan India and therefore individual States and Union Territories should also submit their reports with regard to such loss of trees and the reason therefore addressing relevant*

NOTARY
ISHWAR LAL SAHU
NOTARY/ADVOCATE
RAIPUR (C.G.) INDIA
REG. No.-17585
GOVT. OF INDIA

issues i.e. status of forest as on date, factor responsible for loss and action taken report for conservation and management of forest..."

3) That in compliance with the above directions, the following information is being submitted for kind perusal of this Hon'ble Tribunal:

I. Status of Tree Cover and Forest Cover in Chhattisgarh Since 2001 to 2023:

The Forest Survey of India (FSI) has been conducting assessments of tree cover and forest cover in India, published in the India State of Forest Report (ISFR) biannually and details of forest cover and tree cover are given in tables below.

NOTARY
ISHWAR LAL SAHU
NOTARY ADVOCATE
INDIA
GOVT. OF INDIA

Table 1: Forest Cover in Chhattisgarh (2001-2023)

Indian State of Forest Report Edition	Forest Cover (sq km)	Forest Cover Change (sq km)
2001	56,448	-
2003	55,998	-450
2005	55,863	-135
2009	55,870	7
2011	55,674	-196
2013	55,621	-53
2015	55,586	-35
2017	55,547	-39
2019	55,610	63
2021	55,717	107
2023	55,812	95

- Over the two decades, Chhattisgarh has seen an overall decline in forest cover from 56,448 sq km (2001) to 55,812 sq km (2023), indicating a net loss of 636 sq km.
- However, a positive trend has been observed since 2019, suggesting improved conservation efforts or afforestation programs.

Table 2: Tree Cover in Chhattisgarh (2001-2023)

Indian State of Forest Report Edition	Tree Cover (sq km) [Approx]	Tree Cover Change (sq km) [Approx]
2001	3535	-
2003	6723	3188
2005	4492	-2231
2009	4027	-465
2011	3866	-161
2013	3463	-403
2015	3629	166
2017	3833	204
2019	4248	415
2021	5836	1588
2023	6539	703

NOTARY
ISHWAR LAL SAHU
ADVOCATE
REG. NO.-17935
EXP 06/01/2030
GOVT. OF INDIA

- Despite initial fluctuations, Chhattisgarh's tree cover has significantly increased from 3,535 sq km (2001) to 6,539 sq km (2023), representing an overall growth of 3,004 sq km.
- This suggests that afforestation efforts, plantation drives, and urban greening initiatives have contributed positively to tree cover expansion.

II. Factors Affecting Forest and Tree Cover in Chhattisgarh:

a) Mining Activities:

- Chhattisgarh's rich mineral reserves have prompted extensive mining operations. Large scale mining projects have lead to diversion of forest land for non-forest purposes over the years

b) Infrastructure Development:

- The construction of roads, railways, and other infrastructure projects has led to habitat fragmentation and tree loss. Such linear infrastructure intrusions disrupt ecosystems and contribute to deforestation.

c) Urbanization and Industrialization:

- Rapid urban growth and industrial development have resulted in the clearing of forested areas to accommodate expanding cities and industrial zones, leading to a decline in tree cover.

d) Grazing and Livestock Pressure:

- Uncontrolled grazing by livestock hampers natural regeneration of forests, as young saplings are often damaged or destroyed, hindering the replenishment of tree cover.

e) Implementation of the Forest Rights Act, 2006 (FRA):

- While the FRA aims to recognize the rights of forest-dwelling communities, its implementation has sometimes led to deforestation due to land conversion for agriculture or habitation.

NOTARY
ISHWAR LAL SAHU
NOTARY/ADVOCATE
INDIA
GOVT. OF INDIA

III. Initiatives Undertaken by the State of Chhattisgarh for Conservation and Afforestation:

a) **Plantation Efforts**

The Forest Department has undertaken various targeted plantation activities to restore and protect the environment:

- **Roadside Plantation**: Trees planted along highways and roads to improve greenery.
- **Riverside Plantation**: Plantation along riverbanks to prevent soil erosion and maintain ecological balance.
- **Atal Oxy Van/Nagar Van**: Urban forestry projects to provide green spaces in cities.
- **Krishna Kunj (Urban Parks)**: Development of parks in urban areas for biodiversity and recreation.
- **Anti-Encroachment Plantation**: Reclaimed forest land is being restored through afforestation efforts.
-

NOTARY
ISHWAR LAL SAHU
NOTARY/ADVOCATE
GOVT. OF INDIA

b) **Anti-Encroachment Drive:**

In six key areas within the USTR, 276 individuals have been evicted, resulting in the recovery of 595.76 hectares of encroached forest land. Additionally, in two areas, proactive engagement with local communities led to the voluntary relocation of villagers from 110 hectares of forest land, showcasing a harmonious resolution to land disputes. Such drives are taking place all over Chhattisgarh.

c) **Compensatory Afforestation (CA) Scheme**

In strict adherence to the provisions of the *Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980,* compensatory afforestation is undertaken in lieu of forest land diverted for non-forest purposes. The State has ensured that afforestation activities are carried out in designated areas to offset the ecological impact of diversion.

d) **Kisan Vriksha Mitra Yojana**

This ambitious scheme aims to promote agroforestry and afforestation on lands outside the designated forest area, thereby augmenting the green cover beyond forest boundaries in large tracts of farmers lands.

e) Initiatives like ek ped maa ke naam promoted large-scale tree plantation to enhance green cover while encouraging everyone's participation in environmental conservation.

NOTARY ISHWAR LAL SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA REG. No.-17965 EXP. 08/01/2030 GOVT. OF INDIA

4) It is humbly submitted that the State of Chhattisgarh has consistently taken measures to enhance green cover and mitigate forest degradation and deforestation. The Hon'ble Tribunal may kindly consider the efforts made by the answering respondent in protecting and improving the forest and tree cover in the state.

5) In light of the above submissions, it is respectfully prayed that this Hon'ble Tribunal may be pleased to accept the present reply on behalf of the answering respondent and pass any further orders as it deems fit and appropriate in the interest of justice and environmental conservation.

01 APR 2025

DEPONENT

Signature of Deponent

VERIFICATION

I, Raju Agasimani, do hereby declare that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false, and nothing material has been concealed therein.

Verified at Raipur, Chhattisgarh, on this 28th day of March, 2025.

0 1 APR 2025

DEPONENT

Signature of Deponent

IDENTIFIED BY ME

SOLEMONY AFFIRMED BEFORE ME WITHIN NAMED DEPONENT

Ishwar lal Sahu
Notary/Advocate
RAIPUR (C.G.)

IDENTIFIED BY
Signature.....
Name.....
Father Name.....
Address.....
MO. 6264723388

NOTARY
ISHWAR LAL SAHU
NOTARY/ADVOCATE
RAIPUR (C.G.) INDIA
REG. No.-17985
EXP 05/01/2030
GOVT. OF INDIA

NOTARY Registered
Serial No. 11072
Page No. 364

छत्तीसगढ़ शासन
वन एवं जलवायु परिवर्तन विभाग
:: मंत्रालय ::
महानदी भवन, नवा सायपुर अटल नगर,
// आदेश //

नवा रायपुर, अटल नगर दिनांक 27/02/2025

क्रमांक एफ 19–22/2025/10–2 सिविल प्रक्रिया संहिता 1908 (1908 का अधिनियम संख्या–5) के आदेश 27 के नियम–01 तथा 02 के अधीन प्रदत्त शक्तियों को प्रयोग में लाते हुए राज्य शासन द्वारा **श्री राजू अगासीमनी** (भा.व.से.), **मुख्य वन संरक्षक, रायपुर वृत्त, रायपुर (छ.ग.) को माननीय नेशनल ग्रीन ट्रिब्यूनल, सेन्ट्रल बेंच नई दिल्ली Order Passed in Original Application No. 555/2024 with Original Application No 20/2025.** में छत्तीसगढ़ राज्य के लिये तथा उसकी ओर से प्रभारी अधिकारी के रूप में अभिवचनों पर हस्ताक्षर करने तथा उन्हें सत्यापित करने के लिये एवं कार्य करने के, आवेदन करने और उप संजात होने के लिये नियुक्त करते है, प्रभारी अधिकारी को यह आदेश दिया जाता है कि छत्तीसगढ़ विधि और विधायी कार्य विभाग, नियमावली में वर्णित कर्तव्यों तथा उत्तरदायित्वों के अतिरिक्त अपनी नियुक्ति के तुरंत पश्चात् अन्य बातों के साथ–साथ ऐसी रीति में जिसके ब्यौरे नीचे दिए गए है, निम्नलिखित कार्य करेगाः–

1. प्रभारी अधिकारी मामले के तथ्यों के बारे में तुरंत ऐसी जांच करेगा जैसा कि आवश्यक हो और याचिका में उठाए गए समस्त बिन्दुओं का पैरानुसार उत्तर देते हुए और ऐसी अतिरिक्त जानकारी देते हुए जिससे कि मामले संचालन में महाधिवक्ता, शासकीय अधिवक्ताओं को सहायता पहुंचाने की संभावना है, रिपोर्ट तैयार करेगा। यदि किसी प्रकरण में विधि विभाग से परामर्श किया गया, इस विभाग की राय भी रिपोर्ट में विनिर्दिष्ट रूप से निविष्ट की जाएगी।
2. समस्त सुसंगत फाइलें, दस्तावेज, नियम, अधिसूचनाएं तथा आदेश एकत्रित करेगा।
3. वाद पत्र/याचिका में उठाए गए समस्त बिन्दुओं का पैरा उत्तर देते हुए और ऐसी अतिरिक्त जानकारी देते हुए जिससे कि शासकीय अभिभावक की सहायता पहुंचाने की संभावना है, एक रिपोर्ट तैयार करेगा।
4. उक्त रिपोर्ट तथा समाग्री के साथ शासकीय अधिवक्ता से संपर्क करेगा।
5. शासकीय अधिवक्ता की सहायता से लिखित कथन/उत्तर तैयार करवाएगा।
6. प्रभारी अधिकारी निम्नलिखित कागज पत्र भेजेगाः–
   (क) यदि पत्र की एक प्रति के साथ सरकार की एक रिपोर्ट,
   (ख) प्रस्तावित लिखित कथन का एक प्रारूप,
   (ग) उन सभी दस्तावेजों की सूची, जिन्हें साक्ष्य स्वरूप फाइल करना प्रस्तावित है और जिनकी प्रस्तुत रिपोर्ट में अपेक्षा की गई है।
   (घ) मामले में शुद्धिकरण के लिए आवश्यक कागज पत्रों की प्रतियां
   इसमें वाद की सुनवाई की तारीख भी वर्णित होना चाहिए।
7. मामले की तैयारी और संचालन करने में शासकीय/अधिवक्ता का सहयोग करना और मामले उसके प्रकम और प्रगति में नियम किए गए कर्तव्यों से स्वयं को सदैव अवगत् रखना।
8. जब भी कोई आदेश/निर्णय विशिष्ट या छ.ग. राज्य के विरूद्ध पारित किया जाता है तब विधि विभाग को सूचित करना तथा उसकी प्रमाणित प्रति प्राप्त करने के लिए उसी दिन या आगामी कार्य दिवस को आवेदन करना।
9. अपनी रिपोर्ट के साथ आदेश/निर्णय की प्रमाणित तथा शासकीय अधिवक्ता से राय अगली कार्यवाही किए जाने के लिए विभाग को भेजेंगे।
10. यह देखना कि आवेदन में तथा प्रमाणित प्रति प्राप्त करने रिपोर्ट बनाने की राय प्राप्त करने और उसकी सूचना देने में समय नष्ट नहीं हो।
11. जैसे ही अपना स्थानांतरण आदेश प्राप्त होता है, यह अर्द्धशासकीय पत्र के माध्यम से तत्काल जानकारी देगा। वह वर्तमान पद का भार सौंपने के पश्चात् भी तब तक प्रभारी अधिकारी बना रहेगा, जब तक कि अन्य प्रभारी अधिकारी नियुक्त नहीं कर दिए जाते।
12. प्रभारी अधिकारी मामला तैयार करने में शासकीय अधिवक्ता को हर संभव सहयोग देगा तथा इस बात के लिए उत्तरदायी होगा कि कोई महत्वपूर्ण तथ्यों या दस्तावेजों अप्रकटित/छुपी नहीं रह जाए।

क्रमशः 2

13. प्रभारी अधिकारी यदि लोक अभियोजन मुकर्रर है तो वह जैसे ही वाद निश्चित होता है परिणाम कि रिपोर्ट विभागाध्यक्ष के माध्यम से सरकार को करेगा। निर्णय की एक प्रति अभी प्राप्त की जाए और रिपोर्ट के साथ भेजी जाए।

14. प्रभारी अधिकारी यदि लोक अभियोजन मुकर्रर है तो इस बात के लिए उत्तरदायी होगी कि उन मामलों में जहां किसी बात के प्रकम में पारित किए गए अंतरिम आदेश का पुनरीक्षण अपेक्षित है, समय पर कार्यवाही की गई है। अतएव् वह उस आदेश की प्रति जैसे ही वह पारित किया जाए विभागाध्यक्ष के माध्यम से अपनी अनुशंसा के साथ सरकार (प्रशासकीय विभाग) को अग्रेषित करें।

15. प्रकरण में नियुक्त प्रभारी अधिकारी का प्रशासनिक/अन्य कारणों से अन्यत्र स्थानातंरण होता है तो नियुक्त प्रभारी अधिकारी का यह कर्तव्य होगा कि एवजीदार के रूप पदस्थ होने वाले अधिकारी को प्रकरण से संबंधित अभिलेख/कागजात संबंधित अधिकारी को सौपगें, तथा संबंधित प्रभारी अधिकारी द्वारा न्यायालय में निर्णय पारित होने के पश्चात् वह सुनिश्चित करेगा कि न्यायालयीन निर्णय में किन–किन बिन्दुओं का पालन प्रतिवेदन किया जाना है, उस बिन्दु पर शासन का ध्यान आकर्षित करते हुए पालन प्रतिवेदन प्रस्तुत करने की कार्यवाही निश्चित समयावधि में करने के लिए तत्पर रहेंगे।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार

(डी.आर. सोन्टापर)
अवर सचिव
छत्तीसगढ़ शासन,
वन एवं जलवायु परिवर्तन विभाग

पृ.क्र. एफ 19–22/2025/10–2 नवा रायपुर, अटल नगर दिनांक 27/02/2025

प्रतिलिपि :–

1. महाधिवक्ता/अतिरिक्त अधिवक्ता, माननीय नेशनल ग्रीन ट्रिब्यूनल, सेन्ट्रल बेंच, नई दिल्ली,
2. प्रमुख सचिव, छ.ग. शासन, विधि एवं विधायी कार्य विभाग, मंत्रालय, नवा रायपुर, अटल नगर, रायपुर छ.ग.,
3. प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख, अरण्य भवन, सेक्टर–19, नवा रायपुर, अटल नगर, छ.ग.,
4. **श्री राजू अगासीमनी** (भा.व.से.), **मुख्य वन संरक्षक, रायपुर वृत्त, रायपुर (छ.ग)** प्रभारी अधिकारी की ओर अग्रेषित है। कृपया शासकीय अधिवक्ता से संपर्क करे और उपस्थिति प्रमाण पत्र,प्रगति रिपोर्ट प्राप्त करें तथा अपने प्रत्येक भेंट (विजिट) पर शासकीय अधिवक्ता से आगे की कार्यवाही के लिए सलाह करने और अपनी प्रगति के साथ विधि विभाग को सदैव ही भेजी जाए। उक्त प्रकरण में तत्काल एक माह के भीतर जवाबदावा प्रस्तुत कर की गई कार्यवाही से अवगत कराएं।
5. कलेक्टर जिला –रायपुर (छ.ग.)।
6. नोडल अधिकारी नोडल अधिकारी, वनमंडलाधिकारी बिलासपुर, वनमंडल बिलासपुर, छ.ग. की ओर आवश्यक कार्यवाही हेतु अग्रेषित।
8. आदेश फोल्डर।

अवर सचिव
छत्तीसगढ़ शासन,
वन एवं जलवायु परिवर्तन विभाग

VAKALATNAMA

(Rule 4(1) of the Rules framed under the Advocates Act, 1961)

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 555 OF 2024 (PB)

IN SUO MOTU MATTER OF "**News item titled "India lost 2.33 million hectares of tree cover since 2000 Global Forest Watch" appearing in The Indian Express date 13.04.2024**"

I, Respondent named below do hereby appoint, engage and authorize advocate named below to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside of ex-parte orders, corrections modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the appellate, revisional or executing court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution/defence of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us.

In witness whereof I/We do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this 6th day of March **2025**.

Particulars (in block letters) of each Party Executing Vakalatnama

S. no.	Name & Fathers / Husband name (1)	Registered Address (2)	E-mail Address (If any) (3)	Telephone No. (If Any) (4)	Status in Case (5)	Full Signature/ Thumb Impression with Seal(6)
1.	**Raju Agasimani** s/o Mr Tulsigerappa – 46 years	CCF, RAIPUR FOREST CIRCLE		9303212277	OIC FOR R-9, STATE OF CHHATTISGARH	(राजू अगसिमनी भा.व.से.) मुख्य वन संरक्षक रायपुर वृत्त, रायपुर (छ.ग.)

Accepted:

Particulars (in block letters) of each Advocate Accepting Vakalatnama

	Full name & Enrollment No. In State Bar Council (1)	Address for Service (2)	E-Mail Address (if any) (3)	Telephone Number (if any) (4)	Full Signature (5)
1.	**ABHISHEK PANDEY** Enrollment no. CG/193TR/2014	CISRS House, 14, Jangpura B, New Delhi	pandeyabhishek@yahoo.in	9131848380	
2.	**MANURAJ SINGH** Enrollment no. CG/1164/2021	A104, ISHITA PARADISE, BEHIND HOTEL GRAND IMPERIA, RAIPUR, CHHATTISGARH, 492006	manuraj@lawyer.com	9406001599	
3.	**NISHI PRABHA SINGH** Enrollment no. D8742/2021	CISRS House, 14, Jangpura B, New Delhi	pandeyabhishek@yahoo.in	8447410044	